

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 02**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce ..... Applicant/petitioner  
v.  
M/s. Sonear Industries Ltd. & Anr. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (In Liq.)**

**Order delivered on 17.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant -

**ORDER**

**CA-1320(PB)/2019**

First progress report along with correspondences and copy of public announcement with the list of properties remained to be sold filed by the IRP is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1320(PB)/2019 stands disposed of.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**